

D.T.C. Bus Service from Janakpuri

9277. SHRI DEBENDRA NATH MAHATA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the biggest residential colony of the Delhi Development Authority, namely, Janakpuri (Pankha Road Residential Scheme) does not have any direct bus service with important offices, residential centres such as Ramakrishnapuram-Safdarjung Complex and Indraprastha Estate;

(b) whether even the existing limited routes are inadequate for the sprawling colony;

(c) whether any representations have been received from the Residents Welfare Association in this regard; and

(d) if so, what action has been taken by Government to meet the present public transport demands of the residents?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): (a) to (d). It is a fact that there are no direct bus routes connecting Janakpuri with Ramakrishnapuram-Safdarjung Complex, Indraprastha Estate, etc. Representations have been received from the residents of the Colony for provision of such direct services. The present fleet position of the Delhi Transport Corporation does not permit it to introduce, at this stage, direct bus services from the Colony to the above places. Such inter-connecting or direct services can progressively be provided with the augmentation of the fleet position of the Corporation, for which all possible efforts are being made.

Allotment of D.D.A. Flats/Plots

9278. SHRI PANNA LAL BARUPAL: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Starred Question No. 482 on the 18th December, 1972 and state:

(a) whether the people living outside Delhi are eligible for allotment of D.D.A.

flats and plots, whereas three persons owning jointly a house built on 200 square yards are not eligible for allotment of D.D.A. plots and for registration of flats; if so, the reasons for such a discrimination especially when each of the three persons has ownership rights over only one-third of the house i.e. only 66 square yards; and

(b) the steps taken or proposed to be taken to allow even the persons jointly owning a house and having ownership rights over only 75 sq. yds. or less to register their names for purchase of flats or plots?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) Yes, Sir.

(b) The matter is proposed to be examined further.

Agricultural Fixed Wing Aircraft from Foreign Countries

9279. SHRI D. K. PANDA: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 6356 on the 9th April, 1973 regarding numbers of agricultural aircraft for aerial spray on crops of Rabi and Kharif seasons and state:

(a) the number of agricultural fixed wing aircraft to be imported;

(b) whether the purchases will be from hard or soft currency areas; and

(c) if it is proposed to import such aircraft from hard currency areas the reasons for such purchase *vis-a-vis* purchase of fixed wing aircraft from soft currency areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). 9 Fixed Wing Aircraft are being imported from Yugoslavia. There is also a proposal under consideration to import 30 Fixed Wing Aircraft under the International Development Association credit.